

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3187
ANSWERED ON:15.03.2013
CHEMICAL USED IN CARBONATED COLD DRINKS
Rawat Shri Ashok Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the chemical and other compound substances used in multinational carbonated cold drinks;
- (b) whether the use of such substances in carbonated cold drinks is harmful for health;
- (c) if so, the details thereof along with the action taken by the Government in this regard; and
- (d) the steps taken/being taken by the Government to made it mandatory for carbonated cold drinks manufacturers to mention the name and quantity of every chemical and compound substance used in carbonated cold drinks on every container?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) to (c): The Regulation 2.10.6 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 and Table '8' of Appendix A, prescribe the standards and limits of the various permitted additives for carbonated cold drinks. The Food Business Operators (FBOs) are required to comply with these standards and the limits of permitted additives. Samples are drawn regularly by State/U.T. Governments and action is taken against the offenders, in cases where samples are found to be non conforming to the provisions of these regulations.
- (d): The Regulation 2.2.2 of Food Safety and Standards (Packaging and Labeling) Regulations, 2011 regarding labeling of Pre-packaged foods, prescribes that every package/container shall carry the name and list of ingredients of the food product. It is mandatory for the FBO to comply with this regulation.